

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

OFFICE ORDER

Dated Shillong, the 16th September, 2026

No. LL(B)47/2005/Pt.II/424— In supersession to this Department's earlier orders, the following officers are designated as Nodal Officers for Implementation of Suo Moto disclosure under Section 4 of the Right to Information Act, 2005 and for receiving of applications under the RTI Act relating to Law (A) and Law (B) Departments as shown below:-

Sl.No.	Department	Name of Officer
1	Law (A) Department	Smti Sanme K. Sangma, Joint Secretary
2	Law (B) Department	Smti Lawanda Lyndem, Joint Secretary

Sd/-

(A.K. Sangma)

Secretary to the Govt. of Meghalaya,
Law Department.

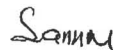
Memo. No. LL (B) 47/2005/Pt.II/424-A,

Dated Shillong, the 16th September, 2026

Copy to:-

1. The Commissioner & Secretary to the Govt. of Meghalaya, Law Department for information.
2. The Secretary to the Govt. of Meghalaya, Law Department for information.
3. The Under Secretary, Personnel & A.R. (A) Department.
4. The State Informatics Officer, NIC., Shillong for information and necessary action.
5. All MLS Officers.
- ✓ 6. DEO (Data Entry Operator) Law (A) Department, Main Secretariat Building for uploading the notification in the Department website.
7. Guard File/e-office file to send to all departments for information.

By order etc.,



Joint Secretary to the Govt. of Meghalaya,
Law Department.
